

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'B': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.2132/Del/2017**

**Assessment Year : 2012-13**

<b>M/s Siemens Industry Inc C/o BMR &amp; Associates LLP 22<sup>nd</sup> Floor, DLF Epitome, Building No. 5 Tower A, DLF Cyber City, DLF Phase III Gurugram-122002 PAN-AAOCS2386J</b>	<b>Vs .</b>	<b>DCIT (International Taxation), Circle- 3(1)(2), New Delhi</b>
(Appellant)		(Respondent)

Appellant by : Sh. Ankit Sahni, Adv

Respondent by : Shri. M. Baranwal, Sr. DR

Date of hearing : **29.01.2021**

Date of pronouncement : **29.01.2021**

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2012-13 is directed against the order of learned Deputy Commissioner of Income Tax, Intl. Taxation, New Delhi, dated 31.01.2017.

2. The learned counsel for the assessee, vide its letter dated 07.01.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee.

5. In the result, the appeal of the assessee is dismissed.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 29.01.2021.

Sd/-  
**(SUDHANSHU SRIVASTAVA)**  
**JUDICIAL MEMBER**

Sd/-  
**(G.S. PANNU)**  
**VICE PRESIDENT**

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Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar